

series of measures have been taken in this direction. A close watch is, however, kept on these measures and the performance of our exports and whenever necessary suitable changes are made.

In the course of last two years, several policy measures have been taken by the Government to promote exports. The main thrust of these measures was to remove domestic constraints to production both for export promotion and import substitution. Some of the new measures include removal of licensing constraints on export production, policy for setting up of 100 per cent export oriented units, simplification and streamlining of duty drawback procedures, extension of period of pre-shipment credit for engineering and other export oriented industries, introduction of the new policy relating to trading houses, expansion of exports of public sector undertakings, liberal import of inputs and technology for export production and extension of the policy for grant of cash compensatory support for further period of three years upto 31st March, 1985.

Import of Self-Propelled Harvester Combines

2161. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government's policy banning the import of self-propelled harvester combines is being flouted by an industrial corporation which is openly importing such machines;

(b) whether as a result of this, not only the country is faced with a situation of open flouting of Government's policy, but there is also heavy outgo of scarce foreign exchange on the hand and virtual closure of the country's only public sector licenced manufacture of self-propelled harvester combines on the other;

(c) whether such imports against restrictions made are because of the private sector firm taking advantage of the various loopholes in Government's import policy; and

(d) what Government propose to do to put a stop to this flouting and to ensure that the public sector company manufacturing the combines indigenously is helped?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL (a) to (d). According to the import policy in force complete harvester combines can be imported only against specific import licences issued in consultation with the technical authorities concerned. A complaint was received from a manufacturer of self-propelled harvester combines that another industrial unit was importing such combines to the detriment of the interest of indigenous industry manufacturing these goods. Enquiries revealed that the industrial unit which had made imports was registered for the manufacture of harvester combines and, according to them, the items imported were components required for the manufacture of such combines. Enquiries also revealed that the unit had submitted its phased manufacturing programme to the State Director of Industries which was under examination. Meanwhile administrative instructions have been issued so that further imports are not allowed till such time the State Government was satisfied with regard to the implementation of approved phased manufacturing programme.

Boosting of Export of Processed Foods and Fruits

2162. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) the results of the high-level, inter-ministerial Committee to examine the possibility of boosting exports of processed foods and fruits and recommend suitable measures;

(b) what were the recommendations and measures; and

(c) what other steps have been taken on the basis of these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). The Study Group on export of processed foods and vegetables made various recommendations, for grant of incentives, setting up of necessary infrastructure. Improving of